

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2272
ANSWERED ON:03.12.2009
COMPANY LAW BOARD
Ray Shri Rudramadhab

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether Company Law Board (CLB) has only two members to hear 2000 cases;
- (b) if so, the details thereof;
- (c) whether the post of Chairman and some members of Board are lying vacant;
- (d) if so, the details thereof alongwith the reasons therefor; and
- (e) the steps taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHID)

(a) & (b): At present, the Company Law Board has a Chairman and three Members. One Member is under suspension.

(c) to (e): The post of Chairman has been filled up. The Government constituted a selection committee to recommend names for the five vacant posts of Members. The selection committee has recommended four names for appointment as Member, Company Law Board.